

From:
Nikesh Kumar Sinha
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2022-23/Apptt.
Letter No. _____/Apptt.
Dated: _____

To

1. Ms. Divya Mishra, Chief Judicial Magistrate, Bokaro.
2. Ms. Lucy Sosen Tigga, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Bokaro.
3. Ms. Tabinda Khan, Civil Judge (Sr. Div.)-cum-J.M., Bokaro.
4. Mr. Vishal Gaurav, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Bokaro (Bermo at Tenughat)
5. Mr. Shankar Kumar Maharaj, Chief Judicial Magistrate, Chaibasa.
6. Mr. Binod Kumar, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Chaibasa.
7. Mr. Binay Kumar Lal, Chief Judicial Magistrate, Chatra.
8. Md. Umar, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Chatra.
9. Mr. Sanjay Singh Yadav, Civil Judge, (Sr. Div.), Daltonganj.
10. Mr. Nirupam Kumar, Chief Judicial Magistrate, Daltonganj
11. Mr. Ananda Singh, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Daltonganj.
12. Mr. Sandeep Nisit Bara, Civil Judge, (Sr. Div.), Daltonganj.
13. Mr. Sanjiv Kumar Verma, Chief Judicial Magistrate, Deoghar.
14. Mr. Manoj Kumar Prajapati, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Deoghar.
15. Mr. Sanjit Kumar Chandra, Civil Judge (Senior Division), Deoghar.
16. Ms. Kumari Jiv, Civil Judge (Sr. Div.), Deoghar.
17. Ms. Meenakshi Mishra, Civil Judge (Senior Division), Deoghar,
18. Mr. Ravi Narayan, Civil Judge (Senior Division), Deoghar.
19. Mr. Amit Kumar Vaish, A.C.J.M.-cum-Civil Judge (Sr. Div.) -I, Madhupur, Deoghar.
20. Mr. Sanjay Kumar Singh No. III, Chief Judicial Magistrate, Dhanbad.
21. Mr. Kuldeep, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Dhanbad.
22. Ms. Arti Mala, Civil Judge, (Sr. Div.), Dhanbad.
23. Mr. Rajiv Tripathi, Civil Judge (Sr. Div.)-cum-Special Judge, Economic Offences, Dhanbad.
24. Ms. Nitasha Barla, Secretary, DLSA, Dhanbad.
25. Ms. Shweta Kumari No. II, Civil Judge (Senior Division), Dhanbad.
26. Mr. Dharmendra Kumar Singh, Chief Judicial Magistrate, Dumka.
27. Mr. Suraj Prakash Thakur, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Dumka.
28. Mr. Bishwanath Bhagat, Secretary, DLSA, Dumka
29. Mr. Santosh Anand Prasad, Chief Judicial Magistrate, Garhwa
30. Mr. Kumar Vipul, Secretary, DLSA, Garhwa.
31. Mr. Ashok Kumar No. III, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Giridih.
32. Mr. Laxmikant, Chief Judicial Magistrate, Giridih.
33. Mr. Daya Ram, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Godda.
34. Mr. Faheem Kirmani, Chief Judicial Magistrate, Gumla.
35. Ms. Richa Srivastava, Chief Judicial Magistrate, Hazaribagh.
36. Mr. Purushottam Kumar Goshwami, Civil Judge, (Sr. Div.), Hazaribagh.

37. Mr. Sindhu Nath Lamay, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Hazaribagh.
38. Ms. Avanika Gautam, Civil Judge (Senior Division), Hazaribagh.
39. Mr. Gaurav Khurana, Secretary, DLSA, Hazaribagh.
40. Mr. Nishant Kumar, Chief Judicial Magistrate, Jamshedpur.
41. Mr. Chandra Bhanu Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M.-cum-Special Judge, Economic Offences, Jamshedpur.
42. Mr. Nitish Neilesh Sanga, Secretary, DLSA, Jamshedpur.
43. Ms. Pooja, Civil Judge (Senior Division), Jamshedpur.
44. Ms. Saudamini Singh, Civil Judge (Senior Division), Jamshedpur.
45. Mr. Taufique Ahmad, Civil Judge, (Sr. Div.), Jamtara.
46. Mr. Kusheshwar Sinku, C.J.M., Jamtara.
47. Mr. Satyapal, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Khunti.
48. Ms. Kumari Vaishali Srivastava, Chief Judicial Magistrate, Koderma.
49. Mr. Pratap Chandra, A.C.J.M.-cum-Civil Judge (Sr. Div.) -I, Koderma.
50. Mr. Abdul Naseer, Chief Judicial Magistrate, Latehar.
51. Mr. Archana Kumari, Civil Judge (Sr. Div.), Lohardaga.
52. Mr. Prafulla Kumar, Chief Judicial Magistrate, Pakur.
53. Mrs. Kusum Kumari, Chief Judicial Magistrate, Ramgarh.
54. Mr. Manoj Kumar Ram, Civil Judge, (Sr. Div.)-cum-A.C.J.M., Ramgarh.
55. Mr. Sandeep Kumar Bertam, Civil Judge, (Sr. Div.), Ramgarh.
56. Mr. Mithilesh Kumar Singh, C.J.M.-cum-Spl.Judge, Economic Offences, Ranchi.
57. Mr. Krishna Kant Mishra, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Ranchi.
58. Ms. Kamala Kumari, Civil Judge (Senior Division), Ranchi.
59. Mr. Neeraj Kumar, Civil Judge (Senior Division), Ranchi.
60. Mr. Vikram Anand, Civil Judge (Senior Division), Ranchi.
61. Ms. Archana Mishra, Civil Judge (Senior Division), Ranchi.
62. Mrs. Ruchi Dayal, Civil Judge (Senior Division)-cum-J.M., Ranchi.
63. Mr. Rakesh Ranjan, Secretary, DLSA, Ranchi.
64. Mr. Digvijay Nath Shukla, Civil Judge (Senior Division)-cum-J.M., Ranchi.
65. Mr. Achhat Srivastava, Civil Judge (Senior Division)-cum-J.M., Ranchi.
66. Mr. Sailendra Kumar, C.J.M., Sahebganj.
67. Mr. Surya Mani Tripathi, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Rajmahal, Sahebganj.
68. Mr. Kumar Kranti Prasad, Secretary, DLSA, Seraikella Kharsawan.
69. Ms. Manju Kumari, C.J.M., Seraikella Kharsawan.
70. Mr. Anand Mani Tripathi, C.J.M.-cum-Civil Judge (Sr. Div.)-I, Simdega.

Subject: - Nomination of **70 Judicial Officers** of the cadre of Civil Judge (Sr. Div.) (half of the cadre), for participating in **two days Refreshner Training Programme for Civil Judge (Sr. Div.) in Criminal Trial with CIS Training (R-12)**, is scheduled to be held on **03rd and 04th September, 2022**.

Sir/Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the aforesaid Training Programme scheduled to be held on 03rd and 04th September, 2022 at Judicial Academy Jharkhand, Ranchi.

The topics proposed to be covered are :-

- Role, Responsibilities & Challenges before C.J.M. & A.C.J.M. in course of investigation of cases.
- Remand, process under Section 82-83 C.P.C.
- Recording statement under Section 164 Cr. P.C., T.I.P.
- Cognizance under Section 190 Cr.P.C. & under Section 204 Cr.P.C.
- Procedure relating to framing of charges with with specific reference to Section 34, 109, 120B and 149 of IPC, joinder & non-joinder of charges and alteration of charge. Effect of non-framing of charge.
- Appreciation of Evidence and use of Section 311 Cr.P.C. including Electronic Evidence.
- Recording of statement under Section 313 Cr.P.C. in special emphasis on circumstantial evidence, documentary evidence and conspiracy cases, Financial Fraud cases.
- Sentencing & compensation.
- Medical jurisprudence and Forensic laws.
- Cyber law and appreciation of electronic evidence.

The arrangement for the stay of the nominated officers will be made in hostel at Judicial Academy Jharkhand from the evening of 02nd September, 2022 till the evening of 04th September, 2022. All the officers have to report at Academy for training at 09.30 A.M. for registration on 03rd September, 2022 in proper dress.

You are, therefore, directed to attend the aforesaid Training programme on the date as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Refresher Training programme.

Further, no individual request seeking permission to attend the Training programme as well as no prayer for exemption will be entertained in ordinary circumstances.

Yours sincerely,


Sd/- Nikesh Kumar Sinha

Registrar (Administration)

Memo No. 3119 /Apptt.

Dated, Ranchi, the 25/8/22

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1577/JAJ dated 14.08.2022 / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


25/8/22
Registrar (Administration)